

electricity at each station, including the Cave, for convenience of the yatries. Arrangements for water supply were also made at Chandanwari. The department did not receive any complaint about the prices being very high.

The State Government had made elaborate arrangements for security of pilgrims and this year, the pilgrims were brought in convoys. No pilgrim Convoy was attacked at Chandanwari. However, on 27-7-1993 militants hurled a grenade and fired upon security forces in the Main Bazar in Pahalgam, due to which one person, identified as Khurshheed Ahmed Kasgar, died and 13 others including 3 security jawans and 3 yatries sustained injuries.

12.00 hrs.

[English]

MR. SPEAKER : I have decided to thank you every day, for the co-operation you would be extending to me. Today, I propose to give chance to the Members who are sitting in the last Benches.

Before this is done, I will ask the Social Welfare Minister Mr. Kesri to make a statement. He wants to make a statement.

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga) : Are you going to cut my time?

MR. SPEAKER : No, no, your reply is of half an hour.

#### STATEMENT BY MINISTER

12.01 hrs.

(i) Reservations in Promotions for Scheduled Castes and Scheduled Tribes

[English]

THE MINISTER OF WELFARE (SHRI SITARAM KESARI) : During the zero Hour on 13th August, 1993, some hon. Members of this House raised the issue regarding denial of promotions to SC/ST officers specially with regard to the officers cadre in the Syndicate Bank. An impression was sought to be created that promotions have been denied to the officers in the Syndicate Bank as a result of the directions of the Supreme Court in Indira Sawhney and others vs. Union of India and others popularly referred to as the Mandal Case.

During the discussion some hon. Members made certain unwarranted allegations imputing indifference on the part of the Government towards the interests of the Scheduled Castes and Scheduled Tribes. Doubts were also cast on my personal competence as a Minister.

The matter was discussed in the chamber of the Hon. Speaker on 17-8-93 where the leaders of various political parties participated. After the position in regard to the implications of the Supreme Court judge-

ment in Mandal Case was clarified and the factual position in regard to the Syndicate Bank employees brought out by me at the meeting, it was clear that the boot is on the other leg.

In view of the importance of this issue I consider it necessary to share the facts in this regard with this August House so that the matter is seen in its correct perspective and those who claim to be espousing the cause of SCs/STs come out in their true colours.

At the very outset, let me clarify that there is absolutely no connection between the Supreme Court judgement in the Mandal Case and the withdrawal of the provision for reservation to SC/ST in promotions by selection within Gr. A in the Syndicate Bank. Clubbing these two cases ought to be seen as an attempt to confound the real issue.

On a writ petition filed by Syndicate Bank SC/ST Employees Association, the Hon. Supreme Court had, vide its judgement on 10-8-90, ordered that reservation should be provided in favour of SCs/STs even in selection based promotions within the officers cadre right up to General Manager.

Instead of accepting the judgement of the Supreme Court, the then Government chose to file a review petition on 17-9-90 challenging the relief provided by the apex Court to the SC/ST employees of the Syndicate Bank.

While the Supreme Court had yet to give its judgement on the review petition filed by the Government of India, the then government issued a clarificatory order on 1-11-1990 whereunder, inter alia, it was stated as follows:—

"It is hereby clarified that in promotion by selection within Grade A to posts which carry an ultimate salary of Rs. 5,700/- p. m. there is no reservation."

The instructions contained in the order of 1-11-90 were also circulated to the public sector banks for necessary action without providing any saving clause in respect of the Syndicate Bank case in the light of the Supreme Court judgement.

It is the order of 1-11-90 wherein lies the genesis of the problem relating to the SC/ST employees of the Syndicate Bank.

As regards the observation of the Supreme Court in regard to non-admissibility of reservation in promotions under article 16(4), I have already clarified in my statement in this House on 22-12-92 that it applies only prospectively and the Supreme Court has provided that wherever reservations are already provided in the matter of promotions, be it Central services or State services or for that matter services under any corporation, authority or body falling under the definition of State in

article 12, such reservations may continue in operation for a period of five years from the date of judgement.

In accordance with the assurance I had given in this House that there would be no immediate disturbance of the present dispensation regarding promotions, my Ministry has already written to all concerned including the State Governments and UT Administrations to take appropriate action in this regard.

There are no authentic reports with us in regard to denial of promotion to any SC/ST officers except in regard to Syndicate Bank case. If any specific case is brought to my notice I would certainly have it looked into and appropriate action taken.

I would also like to reiterate the assurance given by me earlier that Government would take a view on the issue arising out of the judgement in Mandal Case having regard to its constitutional obligations towards the advancement of backward class of citizens specially the Scheduled Castes and Scheduled Tribes.

In case the interests of the SCs/STs cannot be safeguarded without a constitutional amendment we would be happy to make a move for amending the Constitution and do hope that we shall get the support of all the parties. *(Interruptions)*

[English]

12.06 hrs.

SHRI A. CHARLES (Trivandrum) : Mr. Ram Vilas Paswan was a member of Mr. V. P. Singh's Cabinet. He had refused to implement the order of the Supreme Court and thereby did not give reservation to the Scheduled Castes and Scheduled Tribe candidates. So, he should openly apologise to the House. Now he stands exposed *(Interruptions)*. You cannot fool everybody, you cannot fool the Parliament. *(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K. V. THANGKA BALU) : Your Government did not give reservation to the Scheduled Castes and Scheduled Tribes candidates. You have duped them. You and your leader Mr. V. P. Singh should come openly to the people and apologise. *(Interruptions)*

[Translation]

SHRI RAM VILAS PASWAN (Rosera) : Mr. Speaker, Sir, I am thankful to you that you have invited all the leaders to your Chamber. This August House is also thankful to you for this. *(Interruptions)*

Mr. Speaker, Sir, if any member presents the facts in a wrong way, it is understandable but if any Minister presents the facts in a wrong way, he misleads the House and I demand that such Minister should seek an apology from the House.

Mr. Speaker, Sir, through you I would like to know whether it is not a fact that a full bench of Supreme Court had given a verdict on 1 April, 1991 regarding providing reservation in promotions. At that time we were not in power. Is it not a fact that the hon. Minister had said on December 22 that reservation in promotions would not be withdrawn. On 28th April an advertisement of 1600 vacancies for promotion of Scheduled Castes and Scheduled Tribes was brought out. The judgement has been given just 10 days back and now it has been cancelled.

[English]

MR. SPEAKER : Let us not give the impression to the entire country that reservation is not going to be allowed. That is not in our interest.

SHRI RAM VILAS PASWAN : I do not want to give that impression.

[Translation]

I would like to ask only this much whether that reservation will be restored or not whereas reservation has been withdrawn by the said judgement.

[English]

SHRI SOMNATH CHATTERJEE (Bolpur) : We have heard the hon. Minister. According to the hon. Minister—you also came to know from elsewhere—that certain orders had been issued during the Janata Dal Government itself. That Government failed on the 7th of November. Almost three years have elapsed. The present Government is in power for about two and a half years. Kindly rectify if there is any error or mistake. Instead of trying to score debating point, I would earnestly appeal through you to the Minister that let that impression not go to the country that these people, those who are vulnerable sections of society, are now subject matter of political game. They are not the subject matter of political game. It should not be there. If there is any error you should rectify it.

SHRI RAMESH CHENNITHALA (Kottayam) : You should understand. We never played this political game on reservation issue. You are exposed now.

SHRI A. CHARLES : You should apologise for it. *(Interruptions)*

SHRI SOMNATH CHATTERJEE : I can understand the youthful exuberance of Shri Ramesh Chennithala. He is a very nice young man. Sometimes he is misguided by the persons around him.

I may request that whatever is to be done, should be done immediately. Why a feeling is going round the country that the Syndicate Bank employees are not getting this due reservation, which they are entitled to in law. Therefore, clarify that and do it please.

When I said on the last occasion that Government should not give the plea of machinery not working properly, that was the plea that we heard. We said machinery should not be the excuse. Therefore, we submit, let it be done.

The other matter I wanted to raise is ...

MR. SPEAKER : No, he may respond to it first. Today, we have decided to allow the back-benchers.

SHRI SOMNATH CHATTERJEE : It is in continuation to this. The Jail Bharo Andolan is going on today. 56 organisations have given this call against the economic policies of this Government. Thousands of thousands persons and workers in factories, in the fields are joining this. Therefore, we want to congratulate those people who are putting a strong fight against this. We call upon this Government to change the anti-people policies immediately.

[Translation]

SHRI NITISH KUMAR (Barh) : Mr. Speaker, Sir, Kesriji has just made his statement. . . . . (Interruptions) . . . .

[English]

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K. V. THANGKA BALU) : There is no need. This is not the convention of the House.

[Translation]

SHRI NITISH KUMAR : The hon. Minister has just said in his statement that his competence has been doubted. Nobody can doubt his competence. His statement shows how competent he is. He himself has admitted that bureaucracy is indifferent, three years period has elapsed since then, now you should rectify this fault.

[English]

SHRI K. V. THANGKA BALU : We are competent enough to deal with it.

[Translation]

MR. SPEAKER : Kesriji, would you like to say something.

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : Shri Somnath Chatterjee has mentioned a Supreme Court verdict regarding Syndicate Bank. I will honour it, whereas the V. P. Singh Government did not honour it.

SHRI RAM VILAS PASWAN : What happened during two and half years period? Mr. Speaker, Sir, you had convened a meeting of leaders in connection with the Mandal Commission . . . . .

(Interruptions)

[English]

SHRI K. V. THANGKA BALU : Do not try to mislead the House. . . .

(Interruptions)

[Translation]

SHRI CHANDRA JEET YADAV (Azamgarh) : We would like to congratulate you. . . . .

MR. SPEAKER : I congratulate those who have raised this issue as well as those who have supported the cause.

SHRI KALKA DAS (Karol Bagh) : You deserve congratulations.

MR. SPEAKER : Thank you very much but it is you who deserve congratulationst.

SHRI SURAJ MANDAL (Godda) : Sudhir Mahto a Jharkhand Mukti Morcha M. L. A. from Itagarh in Jamshedpur.

MR. SPEAKER : You may speak for another two minutes, as we will close at 12.30 a.m. . . . . (Interruptions) . . . .

SHRI SURAJ MANDAL : A conspiracy was hatched on the 15th, 16th instant to kill him. Some days ago a Telgu Desam M.L.A. was killed, there was an uproar in the Lok Sabha for this. But I have an information which I would like to furnish to the Government and the August House, which speaks that had there not been an encounter then he would have been killed. When a group of people reached Jamshedpur on 16th to kill Sudhir Mahto, he had already left for Delhi on 15th and when he returned, he came to know about a plot about abducting and killing of a contractor. The police received an information in this regard and went there. Two persons were killed and three were arrested in an encounter with police. One of them was Shashi Bhushan Rai and other was Abdul Aziz. These people. . . . . (Interruptions) . . . .

MR. SPEAKER : This is a state subject and such matters should not be raised here.

SHRI SURAJ MANDAL : You may be right that murder of an M.L.A. is a state subject but you must admit that there is nothing more important than life in the world.

MR. SPEAKER : This can also be raised in the State legislature.

SHRI SURAJ MANDAL : In 1987, the President of Jharkhand Mukti Morcha, Shri Nirmal Mahto was also killed, who happened to be his elder brother. On 19th May, Ashim Mahto was killed. He was younger brother of Sudhir Mahto. The police is inactive there as it could not arrest anybody in this connection. The case is under C.B.I. investigation. I am also a complainant. A person called Munhu Sharma

of Patna was involved in it. He is openly moving around in Jamshedpur but the police do not arrest him. Gaffoor Sahab must be knowing that even in Ranchi on 8th, 40 persons carrying rifles had gone to kill one person. At present Ranchi, Dhanbad and Jamshedpur are in the grip of Coal Mafia. When Jharkhand Mukti Morcha opposes their move then all Mafia groups set out to kill them. Recently they tried to kill one M.L.A. A direction is sent from Home Ministry but no security is provided to us, Shailandra Mahto's life is also in danger. He also had a haggle with the police. I need protection. It may be a State subject but is there any value of the life of an M.L.A. or an M. P. or not in this country. The State Government is not providing any security. He will be killed any day. I request you to kindly direct the Central Government to provide security to Shri Sudhir Mahto and his family. The criminals of that area .....

MR. SPEAKER : It is all right, I have understood your point.

SHRI SURAJ MANDAL : The State Government should be directed to arrest Munna Sharma and Surya Patel, whose names are recorded in C. B. L. case so that there is no danger to the lives of the witnesses and we should not show any complacency in this regard and arrest those persons.

SHRI NITISH KUMAR BARH : Mr. Speaker, Sir, yesterday Shri Sudhir Mahto had met Chief Minister of Bihar Shri Laloo Yadav in my presence and he had asked the senior police officers to provide full security to the hon. M. L. A. and also ordered to arrest the persons accused by the M. L. A.

SHRI SURAJ MANDAL : No security has been provided till date. instead of providing security they have let the criminals roam freely... (*Interruptions*)\*\* .....

[*English*]

MR. SPEAKER : Now whatever he says will not go on record.

[*Translation*]

Now you have spoken and moreover he has also clarified it. You should not continue there after. Let others also speak. The Government will do whatever it can in this case."

[*English*]

SHRI PRATAP SINGH (Banka) : Mr. Speaker, Sir, I would like to thank you for permitting me to raise a matter relating to the Barauni Oil Refinery.

It would not be out of place to mention here that the Barauni Oil Refinery has contributed in each year not less than Rs. 1.5 million crore to the Indian exchequer. At the present moment the condition of the Barauni Oil Refinery is as follows:

The Barauni Oil Refinery is on the verge of being declared a sick unit. Crude Oil supply to that particular refinery, which is one of the oldest refineries in the country, has severely depleted. There is a grave threat that thousands of persons will be put out of the job and it is very necessary that something be done by this Government to make good the shortfall in crude oil supply to the Barauni Oil Refinery.

It would not be wrong to mention here that this refinery is one of the earliest two refineries which was commissioned. In the subsequent refineries, which were commissioned at Mathura and Baroda, production has increased enormously. On the contrary, in the Barauni Oil Refinery, production has come down only because the source of crude oil supply has diminished.

I would like to place a request through you, Sir, to the Ministry that arrangements be made that a new pipeline be allowed between Haldia and Paradip to supply imported crude oil to the Barauni Oil Refinery. It is of vital interest to the Eastern sector because, I think, there are very few refineries of such capacity in that part of the country, I feel that utmost concern should be shown by the Minister to the good health of this particular unit.

Sir, I would request the Minister to kindly give a statement in the House regarding the steps that the Government is contemplating for the alleviation of these problems with regard to the Barauni Oil Refinery.

SHRI R. NAIUDU RAMASAMY (Periyakulam) : Mr. Speaker, Sir, the Cauvery River water Tribunal had given an Interim Award for supply of 205 TMC of water to Tamil Nadu. The Government of Karnataka has refused to honour the Award. It went to the court to obstruct the implementation of the Award, but miserably failed.

The Congress M. Ps. from Tamil Nadu did not bother about the issue at all and badly set down the interests of the people of Tamil Nadu. I strongly condemn them for dancing to the tunes of the Centre and aligning themselves with an unconstitutional Government in Karnataka.

Our dynamic leader Puratchi Thalaivi wanted to save the interests of the people of Tamil Nadu by sacrificing herself. She went on an indefinite fast which made the Centre to agree for a monitoring Committee.

After several days, the Centre is yet to constitute the Committee. The Karnataka Government has again said that it would not give a drop of water to Tamil Nadu.

The Karnataka Government which refused to implement the Interim Award, now opposes the constitution of the Monitoring Committee, the Karnataka Government has disrespected the Constitution and the established law. For protecting the interests of the people of Tamil Nadu, the Constitution and the law, the Karnataka Government must be immediately dismissed.

I strongly urge upon the Centre to impose President's rule in Karnataka for not implementing this Award.

**SHRI MRUTYUNJAYA NAYAK** (Puducherry): Sir, a growing tendency in the country has been developing for parochial forces and communal forces to jeopardise the integrity and unity of the country. In this respect, our beloved, the late Indiraji had deeply been interested to initiate a national debate on Presidential form of government...  
(*Interruption*).

**MR. SPEAKER** : You are raising this Presidential form of government in Zero Hour. Please sit down.

[*Translation*]

**SHRI MOHAMMAD ALI ASARAF FATMI** (Darbhanga): Mr. Speaker, Sir, through you, I would like to raise an important issue in regard to Passport Offices, in the House. As you are aware man power is the maximum export being made from the country. It is made especially to the Gulf countries. Some countries of that region have imposed an additional requirement of PCC recently. In our country passport is issued only after clearance certificate is got from the police. Now a days when the Embassy officials ask for PCC one has to pay Rs.1,000 as bribe even to a low ranking official in passport offices for a passport. This is a serious issue because the people are facing a lot of hardship. I urge the Government to make a provision for the issue of PCC to those persons whom passports have already been issued. This will help the poor people. The Ministry of External Affairs should take up with the Ambassadors of those countries which have put the aforementioned restrictions and tell them that once passports are issued by the Government of India, it should be taken as granted that police clearance has also been done. I urge the Government of India to do all this for the benefit of the poor.

[*English*]

**SHRI ANBARASU ERA** (Madras Central): Mr. Speaker, Sir, the hon. Member ...  
(*Interruptions*).<sup>1</sup>

**MR. SPEAKER**: Mr. Anbarasu, you do not belong to the Karnataka Government

you do not belong to the Tamil Nadu Government, so, you do not go to that. You go to your personal matter which you wanted to raise.

**SHRI ANBARASU ERA**: O. K. Sir. I have a very important subject to raise on the Independence Day, while unfurling the Flag, the Chief Minister of Tamil Nadu openly said. [*Interruptions*].

**MR. SPEAKER**: If you are highlighting a matter of this nature which is not noticed by everybody, it does not help the country also.  
(*Interruptions*).....

**SHRI ANBARASU ERA** : Sir, just because I am exposing .....

**MR. SPEAKER** : My request to you is to please understand the delicacy involved and please do not highlight it.

**SHRI ANBARASU ERA** : Yes Sir. Just because, time and again, I am pointing out the lapses of the AIADMK Government, a brutal attack has been made against my family members. My wife was injured; my son was also injured. When I gave a complaint, the police took prompt action and they arrested nearly 10 or 15 persons. They were kept in the police custody. But, on 12th, two AIADMK M. L. As. went to the police station; threatened the S. I. and the Inspector; got released all the accused. They garlanded them and took out a procession and fired crackers.

**SHRI P. G. NARAYANAN** (Gobichettipalayam) : Sir, he is misleading the House.

[*Interruptions*]

**SHRI ANBARASU ERA** : And they said: "Down down Narasimha Rao; down down Congress rule and .... (*Interruptions*)" \*\*They said these slogans and they freed the accused from the police station.

**MR. SPEAKER** : That last portion will not go on record.

**SHRI ANBARASU ERA** : Sir, is this the way a family member of an M. P. is being treated ? So far, no action has been taken against the assailants. Though I represented this matter to the D. G. P., though I called on the Governor, no protection is given to me and I am afraid that once again they will attack me as well as my family members. So, I seek your direction that necessary protection be given to me.

I also submit that there is no law and order in Tamil Nadu. (*Interruptions*) Therefore, in view of this chaotic condition, I urge that the Chief Minister of Tamil Nadu should step down immediately. She has no moral right to rule Tamil Nadu.  
[*Interruptions*]

\*\*Not recorded

**SHRI R. NAIDU RAMASAMY** : Sir, there may be some personal enmity between them. AIADMK members are not involved in it. These are false allegations. All over India Tamil Nadu alone is the State where the law and order is well maintained.

**SHRI P. G. NARAYANAN** : Sir, the allegation by the hon. Member is totally false. The law and order in Tamil Nadu is well maintained. (Interruptions)

**MR. SPEAKER** : Let the matter be not dragged on further. Shri Narayanan, you have made a statement. I am not going into it. But, supposing, some protection is required for the M. P. it should be given by the State Government and if necessary by the Central Government also.

[Translation]

**SHRI RAM NAGINA MISHRA** (Padrauna): Mr. Speaker, Sir, through you, I would like to draw the attention of the Government towards the situation prevailing in Delhi. Shri Jitendra Prasad, Advisor to the hon. Prime Minister.....

**MR. SPEAKER** : Please do not treat this August House as the Police Inspector's Office.

**SHRI RAM NAGINA MISHRA** : Please just listen, I am not treating this August House as a Police Inspector's Office. I would like to say that four days ago son of the hon. Prime Minister's Advisor was abducted and terrorists entered into his residence last night and shots were fired. I would like to submit that if such incidents are happening with the Advisor to the hon. Prime Minister and the hon. Prime Minister is not able to protect him, then how can Delhi be secure. I would like to submit to you that steps for providing security to all the hon. M. Ps. present here should be taken. In addition, I would also like to make a demand to provide security to Shri Jitendra Prasad, Advisor to the hon. Prime Minister. This is not a small issue but a very important point which I would like to bring to the notice of the Government. Security should be provided to all the hon. M. Ps. Yesterday's incident is of quite serious a nature. That is why we are all compelled to raise all these issues. The Government should take steps for everybody's security.

**DR. CHATTRAPAL SINGH** (Bulandshahr): Mr. Speaker, Sir, I would like to bring to the notice of the Government and the August House a very important issue concerning my Constituency. My Constituency, district Bulandshahr is just 80 kms. from Delhi. Even then no direct rail link to Delhi or the State Capital Lucknow is available. My Constituency is the leading producer of milk, wheat and other commodities. Even then the farmers do not get remunerative prices for their produces because Bulandshahr is not directly linked with Delhi. Though Bulandshahr comes in the National Capital Region

and the Government says that NCR will be speedily developed, yet Bulandshahr is lagging behind from the development point of view as compared to other areas. Till date there is no direct rail link, neither to Delhi nor to Lucknow. Therefore, people of my Constituency face lots of hardships. Sir, through you, I urge the Government to provide direct rail link from Bulandshahr to Delhi and Lucknow immediately.

[English]

**DR. (SHRIMATI) PADMA** (Nagapattinam) : Mr. Speaker, Sir, I would like to bring to the attention of the House a proposal by the Ministry of Railways to degrade and later wind up the 'Agasthiampalli' Railway Station situated in my constituency, i.e., Nagapattinam in Tamil Nadu.

Sir, this is an important trading and industrial centre in the sense that there is a heavy movement of salt from this place to all important centres in the country. It is important from the security point of view also as this Station is very close to Sri Lanka. Moreover, some salt based and other industries are coming up in this region very soon.

From the commercial aspect also, it is essential that this railway line should not be degraded and wound up.

The people of my constituency are very much agitated by the decision of the Railways [Interruptions.]

May I request the hon. Railway Minister to look into the issue personally and order that this important railway branch line should not be degraded and wound up.

On the other hand, this line should be converted into broad gauge immediately so that commercial activities will get a boost and public will be better served. Thank you very much, Sir.

**SHRIMATI SUSFELA GOPALAZ** (Jhriarickil) : Sir, rape incidents in the country are increasing like anything and nearly 11000 registered cases are there in each year and 20 per cent out of that is child rape. Such inhuman things are taking place. From every State we are getting reports that child rape is increasing like anything. Immediate legislation giving stringent punishment for these rapists should be enacted or immediate changes should be made in the legislation. Otherwise this will go on like this. The culprits are taking bail and terrorising families. Recently from Himachal Pradesh one family came to me and told that a five-year old child was raped and killed and the culprit came out on bail and is terrorising to kill the others. This is going on very much. Now the Government will have to come forward and make necessary changes in the legislation. Within six months a case of this type should be disposed of. So, immediate steps should be taken.

[Translation]

MR. SPEAKER : Look, despite giving notices of the Questions 20 days in advance the Question Hour is over exactly at 12.00 hrs. everyday. But this was taken up without notice and in spite of that we want to extend its time. It is not proper. It should, therefore, be completed within half-an-hour.

[English]

I hope that the agreement which you arrived at should be respected. Now, Papers laid on the Table.

12.37 hrs.

#### PAPERS LAID ON THE TABLE

**Statement correcting the reply to USQ No. 1713 dated 5-8-1993 regarding Private Investment—Coal Washeries**

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA) : I beg to lay on the Table a statement (Hindi and English versions) correcting the reply given on the 5th August, 1993 to Unstarred Question No. 1713 by Shri Anadi Charan Das regarding Private Investment in Coal Washeries.

[Placed in Library. See No. LT 4352/93]

**Memorandum of Understanding between the Lubrizol India Limited and the Ministry of Petroleum and Natural Gas for 1993-94 etc.**

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : On behalf of Captain Satish Kumar Sharma. I beg to lay on the Table a copy each of the following papers (Hindi and English versions) :—

- (1) Memorandum of Understanding between the Lubrizol India Limited, 1993-94, and the Ministry of Petroleum and Natural Gas for 1993-94.

[Placed in Library. See No. LT 4353/93]

- (2) Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1993-94.

[Placed in Library. See No. LT 4354/93]

- (3) Memorandum of Understanding between the Cochin Refineries Limited and the Ministry of Petroleum and Natural Gas for the year 1993-94.

[Placed in Library. See No. LT 4355/93]

- (4) Memorandum of Understanding between the Engineers India Limited and the Ministry of Petroleum and Natural Gas for the year 1993-94.

[Placed in Library. See No. LT 4356/93]

**Explanatory Statement giving reasons for immediate Legislation by the Parliament (Prevention of Disqualifications) Amendment Ordinance, 1993**

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ) : I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Parliament (Prevention of Disqualification) Amendment Ordinance, 1993.

[Placed in Library. See No. LT 4357/93]

**Review on the Working of an Annual Report of the New Delhi Tuberculosis Centre, New Delhi for the period from the 1st January, 1991 to the 31st March, 1992 etc.**

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : I beg to lay on the Table :—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the period from the 1st January, 1991 to the 31st March, 1992, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the New Delhi Tuberculosis Centre, New Delhi, for the period from the 1st January, 1991 to the 31st March, 1992.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 4358/93]